

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No.24
C.A. Nos.31 & 32/2023 in
C.P. No.258/2016
(T.P. No.108/2017)

IN THE MATTER OF:

M/s. Encarta Pharma Pvt. Ltd.	...	Petitioner
Vs.		
M/s. Vikram Hospitals Pvt. Ltd.	...	Respondent

Order under Section 433 of Companies Act, 1956

Order delivered on: 09.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in CAs 31 & 32/2023/Liquidator	:	Shri Saji P. John
For R-7 in CAs 31 & 32/2023	:	Shri Srivatsa Rao

ORDER

C.A. No.31/ 2023:

1. Heard the Ld. Counsel for the Applicant and the Respondents No.7 and none appeared for the Respondent Nos.2-6, 10-12 & 14.
2. On 05.01.2024, Ld. Counsel for the Respondent Nos.2-6, 10-12 & 14 was granted one week's time to an application for condonation of delay in filing objection. However, the same is not yet filed. As a final opportunity, the Respondent Nos.2-6, 10-12 & 14 is directed to file the same, within a period of one week, failing with their right to file reply shall stand forfeited.
3. List the case on **06.03.2024**.

C.A. No.32/ 2023:

1. Heard the Ld. Counsel for the Applicant and the Respondents No.7 and none appeared for the Respondent Nos.2-6.
2. On 05.01.2024, Ld. Counsel for the Respondent Nos.2-6 was granted one week's time to an application for condonation of delay in filing objection. However, the same is not yet filed. As a final opportunity, the Respondent Nos.2-6 is directed to file the same, within a period of one week, failing with their right to file reply shall stand forfeited.
3. List the case on **06.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)